

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 588
(TO BE ANSWERED ON 02.12.2015)

DELAYED IN GIVING INFORMATION

588. SHRI PINAKI MISRA:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the RTI Act is not being implemented with the same vigor and thrust with which it was brought and is constantly and consistently losing its sheen and if so, the details thereof;
- (b) the number of cases where the response to an RTI application was delayed for more than a year without any reason;
- (c) the action the CIC has taken in such cases and the cases which have been brought to its notice during the last three years and the current year; and
- (d) the details of cases where punishment was awarded by the CIC?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): No, Madam.

(b) to (d): No such data is maintained centrally. The Central Information Commission, however, while disposing the appeals and complaints exercises its statutory powers under the provision of the RTI Act, 2005 and decides cases on merit, keeping in view the facts and circumstances of a particular case. The details of penalties imposed by the Central Information Commission on Central Public Information Officers (CPIOs) during the last three years and current year are as under:

Year	Penalty imposed (numbers)
2012-13	87
2013-14	138
2014-15	17
01.04.2015 to 30.11.2015	39
